

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Jammu, the 27th November, 2020

S. O. 367 Whereas, on 03-6-2020 Police Anantnag received reliable information that the accused person namely Mohammad Shahid Padder S/O Mohammad Ramzan Padder R/O Hatmurrah and some other persons had accumulated explosive material after procurement through illegal means and were providing the explosive material to the terrorists for subversive activities in the area; and

2. Whereas, a case FIR NO. 51/2020 U/S 18,39 ULA (P) Act, 1967, was registered in Police Station Mattan and investigation of the case was taken up; and

3. Whereas, during the course of investigation statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law, besides the statement of material witness U/S 164 Cr.PC were recorded in the case; and

4. Whereas, during the course of investigation the accused Mohammad Shahid Padder was arrested in the case. The accused disclosed that he had received the explosive material from one terrorist namely Fayaz Panzoo and handed over the same to the another accused

namely Adnan Hussain Dar S/O Mohd Hussain Dar R/O Chandpora;
and

5. Whereas, he Mohammad Shahid Padder further disclosed that the accused Adnan Hussain had handed over the consignment to Faizan Ahmad Wani S/O Mohd Ahsan Wani R/O Nanil Anantnag who had handed over the same to the accused Adil Maqbool Wani S/O Mohd Maqbool Wani R/O Nanil for handing over the consignment to active terrorist namely Zahid Ahmad Khanday for carrying out the subversive activities in the District. Subsequently 24 Kgs of explosive material were recovered on the instance of accused Adil Maqbool Wani;
and

6. Whereas, during the further course of investigation, the accused namely (1) Adnan Hussain Dar, (2) Faizan Ahmad Wani, (3) Adil Maqbool Wani were arrested in the case and the accused disclosed that they were working as OGWs for the JeM terrorists and disclosed that they had delivered the explosive material to the terrorist Zahid Ahmad Khanday (killed in encounter); and

7. Whereas, during the course of investigation it was revealed that the accused persons were working as OGWs for the terrorists active in the area and were providing logistic support to them, besides were providing the information about the movement of security forces to the terrorists; and

8. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each accused as under:-

S.No.	Name of the Accused	Offence
1.	Mohammad Shahid Padder S/O Mohammad Ramzan R/O Hutmorrah.	18,39 ULA (P) Act
2.	Adnan Hussain Dar S/O Mohammad Hussain R/O Chandpora Bijbehara.	
3.	Faizan Ahmad Wani S/O Mohammad Ahsan R/O Nanil Anantnag.	
4.	Aadil Maqbool Wani S/O Mohammad Maqbool R/O Nanil Anantnag.	

9. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

10. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that

there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now therefore, in exercise of powers conferred by Sub-Section 02 of Section 45 ULA (P) Act 1967 the Government hereby accord sanction for launching prosecution against the above accused persons for the commission of offences punishable under sections 18,39 of Unlawful Activities (Prevention) Act, 1967, in the case FIR No. 51/2020 of Police Station Mattan.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department.

Dated: 27.11.2020.

No. Home/Pros/ 186/S /2020

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to the Govt.
Home Department